

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,

Judicial Magistrate, Vadipatti

Dated this the 18th day of September 2020

Cr.No.786/2020

Cr.M.P.No.1461/2020

Arunpandiyan @ Pakku (Aged 23/2020)

S/o. Ramesh

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Samayanallur PS.Cr.No.786/2020

U/s. 379 IPC

....

Respondent/Complainant

Accused Remanded on 01.07.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 16.09.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused have been in the Judicial Custody for past 79 days and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that the accused person continuously committing the same type of offence. Already previous case is pending in same police station and silaiman police station madurai, Further the offence is grave in nature and the case is in preliminary stage of investigation and if he released on bail, he may commit the same offence, he will tamper with the evidence and witnesses and also will be absconded. Thus, it will tamper the progress of this case. By considering the facts and circumstance of this case and period of detention in the judicial custody from 01.07.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Further with in 4 weeks from the lifting of Lock-down the accused shall appear before this Court and shall execute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Samayanallur PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 18th day of September 2020.

(Sd)Tmt. T. Sindhumathi
Judicial Magistrate,
Vadipatti.